



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A/350/538/2014

Date of Order: 04.03.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

BIDYUT KUMAR NANDY
VS
METRO RAILWAY

For The Applicant(s): None

For The Respondent(s): Ms. G. Ghosh Dastidar, counsel



O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

From record, it is seen that none had appeared on behalf of the applicant on several occasions and even today, none for the applicant despite repeated calls. Therefore, we presume that the applicant has lost interest to pursue the matter any further and, accordingly, the matter is dismissed for default invoking Rule 15 (1) of the CAT (Procedure) Rules, 1987.

2. Ld. counsel for the respondents is present.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

ss